

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01395/2015**

**Dated Thursday the 1<sup>st</sup> day of November Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. P. MADHAVAN, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

S. Vasudevan,  
S/o. Selvarasu,  
No. 10, Uttiravelu Nagar,  
Sarkasimedu, Seliamedu (Post),  
Bahour Commune, Puducherry 607402. ....Applicant

By Advocate M/s. P.R.Thiruneelakandan

Vs

Union of India rep by its  
The Director of School Education,  
Directorate of School Education,  
Government of Puducherry,  
Perunthalaivar Kamarajar Centenary,  
-Educational Complex,  
100 Feet Road, Anna Nagar,  
Puducherry 605005. ....Respondent

By Advocate Mr. R. Syed Mustafa

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Since there was no proper representation for the applicant in the previous hearing dates, the matter was directed to be listed today under the caption "For Dismissal". Today, when the matter is called, there is no representation for the applicant or his counsel even after listing the matter under the dismissal caption. Therefore, it is evident that the applicant is not interested in prosecuting the matter.

2. In view of the above, OA is dismissed in default with costs.

**(T.Jacob)  
Member(A)**

**(P. Madhavan)  
Member(J)**

**01.11.2018**

SKSI